## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1373/(MAH)/2017 CA No.

CORAM:

S. No.

NAME

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

SIGNATURE

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2017

NAME OF THE PARTIES: Shapoorji Pallonji Investment Advisors Pvt.Ltd.

V/s.

Omkar Realtors and Developers Pvt.Ltd.

DESIGNATION

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

1. Advocate Dans
WadinGhandy lo.
for Respondent

2. Annual Japiani — Comusel
Sukanye Bhannik > Advocate
Vivek Shetty

1/2 AZB & Pantones
for Petipioner

## **ORDER**

## CP No. 1373/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner as well as Corporate Debtor are present.

For the parties have filed a joint memo expressing settlement is in progress, the gist of the memo is given hereunder:

"On account of further developments in respect of settlement talks, the parties are jointly requesting that this matter be adjourned for one week.

The aforesaid request is "without prejudice" to the rights of the parties".

At their request, list this matter for reporting settlement on 10.11.2017.

SD/-

SD/-

V. NALLASENAPATHY Member (Technical) B.S.V. PRAKASH KUMAR Member (Judicial)